

the SBI. It is right that these subsidiaries have different rules and back-grounds. But the fact remains that these officers of the subsidiaries, numbering almost 5,000, have a large number of outstanding problems. I am surprised that from Monday till Friday, in spite of my making a demand on the floor of the House nothing has happened. Now may I ask whether the Minister is aware of the fact that these officers, about 5,000 in number, are from the 10th of this month on a peaceful agitation without disturbing service to customers without having any agitational or violent approach, pressing for one simple thing. They want the chairman and managing directors of the subsidiaries to start a serious and earnest dialogue with them with a view to solving these outstanding problems. How long are Government going to take to meet this request of the officers?

**SHRI C SUBRAMANIAM:** The same question was put earlier, but the hon. member puts it in his own style, I agree, a very acceptable style. I am not immediately in a position to give an answer with regard to this particular branch, but I appreciate the way in which they have organised the agitation, if that is correct, without interfering with service to customers. This might perhaps be an example for other trade unions to adopt. But apart from that, if there are any grievances, I shall certainly look into them. If there is such an agitation going on, I shall see how it can be rectified.

श्री दरबारा सिंह : मैं मिनिस्टर साहब से पूछना चाहता हूँ—मैम्बर पार्लियामेंट जो खत मिनिस्टर साहबान को लिखते हैं, हर मिनिस्टर अपनी तरफ से उन खतों का जवाब देता है, लेकिन बैंकबानों को मैम्बर पार्लियामेंट जो खत लिखते हैं—उनको रद्दी की टोकरी में क्यों डाला जाता है? यह तो कन्टेम्प्ट है, वे कहते हैं कि हम उनका जवाब नहीं देंगे और उन पर न कोई कर्ज

एंड रेजुलेशन लागू होते हैं। अपने रिश्तेदारों को जमा किये जाते हैं—यह सब क्या हो रहा है?

**SHRI PILOO MODY:** Ask him how many Subramaniam are in the State Bank.

**SHRI C. SUBRAMANIAM:** This question makes many assumptions, that they treat the representations of hon. members with some sort of contempt. I hope it is not true.

**SHRI DARBARA SINGH:** It is true.

**SHRI C. SUBRAMANIAM:** Let me have a look into it before I say anything categorical about it. But as for the other suggestion made, I shall look into the state of affairs with regard to representations by hon. members, whether any circular has been issued by the Finance Ministry. I shall look into the whole matter and inform the hon members.

#### Assistance to States to meet Natural Calamities

\*559 **SHRI B. K. DASCHOW-DHURY** Will the Minister of FINANCE be pleased to state

(a) whether, on account of reports of large scale distress, movement of people from the country-side to towns and cities and starvation deaths following floods and droughts, Government have decided to make a one-time departure from the recommendation of the Sixth Finance Commission that States should meet the costs of natural calamities from their own resources; and

(b) if so, the States that have received special assistance from the Centre in this regard and the respective amounts thereof?

**THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM):** (a) and (b). Following the recommendations of the Sixth Finance Commission, the

previous scheme of providing non-Plan Central assistance to State towards expenditures necessitated by natural calamities has been rescinded with effect from the current financial year. According to the present policy, financial assistance for relief expenditures would be considered, where absolutely essential, only by way of advance of plan assistance or of assistance under Drought-prone Areas Programme, Tribal Development Plan provisions etc. No departure from this policy is contemplated. The question of providing such advance assistance under Plan to the States affected by drought and floods in the current financial year is under consideration in consultation with the State Governments concerned.

**SHRI B. K. DASCHOWDHURY:** Having regard to the fact that drought and floods affect us very badly this year and though human nature has the innate capability to deal with the situation, this situation may sound academic but the fact remains that the aftermath of the calamity is still very much alive. In view of this will the Government and the hon. Minister tell us whether they have assessed the magnitude of the calamity throughout the country and if so what is the loss both in terms of human lives and other property? In view of these losses both in terms of life and property, in view of their huge magnitude, will not the Government think it fit to go outside the scope of the Sixth Finance Commission recommendations to give such help wherever it is needed?

**SHRI C. SUBRAMANIAM:** The Sixth Finance Commission went into this problem of drought and flood, particularly on the basis of experience we had a few years ago when crores of rupees were just spent on flood and drought relief but no assets were created by that expenditure. That is why the Sixth Finance Commission made a specific recommendation, whether drought relief or flood relief it should be with reference to the pro-

grammes already in the Plan and therefore if there was any necessity advances can be made for the purpose of implementing the Plan programmes; nothing should be taken outside the Plan programmes. Of course if an extraordinary situation arises, where all these provisions will not be adequate, we are not going to say that the Sixth Finance Commission has recommended and so whatever might be the magnitude of human misery, we are not going to look into it. Fortunately this year it has been possible to contain it within the recommendations of the Finance Commission. Various teams have visited drought and flood affected States and they have made reports and those reports have been made available to the State Governments and talks had gone on and by the end of this month a decision will be taken on the basis of the recommendations..... (Interruptions).

**SHRI B. K. DASCHOWDHURY:** I did not have a proper reply from the hon. Minister. In view of the great magnitude and natural calamity that took place in some of the States, what assistance he was going to give? He has not answered that. Will the hon. Minister name all those States and districts? We have been saying that a very large area had been affected by natural calamities. Cooch-Bihar district and many other districts in West Bengal were the worst affected. If so, what does the hon. Minister propose to do?

**SHRI C. SUBRAMANIAM:** Last year and even during the current year there have been a number of States which were affected by drought as well as floods; the States to which we sent teams are: Assam, Bihar, Gujarat, Haryana, Jammu and Kashmir, Karnataka, Kerala, M.P., Manipur, Orissa, Rajasthan, U.P. and also West Bengal. The central teams have made assessments and submitted their reports and the discussions with the State Governments are over and we are now to take positive decisions whether advances will have to be

made from the Plan allocations for the purpose of taking steps to meet the situation.

**SHRI PILOO MODY:** I am surprised that the Minister considers that drought relief and flood relief should be part of the Plan programme and not a human problem; to keep people alive there is very difficult and money is required for that purpose. If you want to pursue your Plans nobody is stopping you; I agree with you that you should pursue but where is the money to give the relief that is required. . . . . (*Interruptions*).

**SHRI JYOTIRMOY BOSU** My question is not being answered.

**MR. SPEAKER:** It cannot be helped.

**SHRI C. SUBRAMANIAM** I do agree without financial resources no work can be taken up and financial resources are being provided. But how are the financial resources to be utilised? It is only on the Plan projects which have been included in the Plan, that is all. . . . (*Interruptions*).

**SHRI PILOO MODY** There is no money for it.

#### WRITTEN ANSWERS TO QUESTIONS

##### Raids by Income Tax Authorities

\*560. **SHRI JYOTIRMOY BOSU:** Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 588 on the 30th August, 1974 regarding raids by Income-tax authorities, and state:

(a) the details of assets in cash and kind seized in the course of raids on the premises of (1) M/s. Jindal India (Pvt., Ltd.), (2) M/s. Jindal Pipes (3) Shri D. S. Jindal (4) Shri S. R. Jindal (5) Shri B. C. Jindal in Calcutta and Jindal Group in Delhi;

(b) what are the specific charges against each of them;

(c) what action, if any, has been or is being taken in this regard; and

(d) whether Shri B. C. Jindal of Jindal Group is one of the major share holders of Maruti Ltd., Haryana?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):** (a) to (c). Searches in Jindal Group of cases were conducted by the Income-tax Authorities in June, 1974. Besides books of account and documents, valuable assets were seized in various cases. In cases where valuable assets were seized, orders under section 132(5) of the Income Tax Act, 1961, have been passed after making the requisite enquiries, including preliminary scrutiny of the account books, estimating the undisclosed income in a summary manner and retaining the assets seized to the extent of tax liabilities. Particulars of assets seized, concealed income determined u/s. 132(5) and assets retained as result thereof in the various cases of this Group are given in the Statement laid on the Table of the House [*Placed in Library. See No. 8856/74*].

It is too early at this stage to indicate the specific charges against each of the persons of this group. *Prima facie*, members of this Group are found to have indulged in understatement of receipts, unaccounted expenditure and acquisition of unexplained assets.

Further investigations are in progress for completion of regular assessments.

To ensure effective investigation, the cases of this Group which were formerly being assessed at Calcutta and Delhi have now been centralised in the charge of Commissioner of Income-tax, Delhi (Central). Other cases of this Group which are presently in the charge of Commissioner of Income-Tax, Patiala, are also being centralised at Delhi.